

I. Notifications of the Ministry of Health and Family Welfare;**II. Annual Report and accounts of HSCC India Ltd. (2017-18) and related papers**

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री अश्विनी कुमार चौबे): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:—

- I. 1. A copy (in English and Hindi) of the Ministry of Health and Family Welfare, Notification F. No. 22-10/NUID/2014-INC, dated the 7th May, 2019, publishing the Indian Nursing Council (Nurses Registration & Tracking System) Regulations, 2019, under sub-section (3) of Section 16 of the Indian Nursing Council Act, 1947.

[Placed in Library. See No. L.T. 600/17/19]

2. A copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare (Department of Health and Family Welfare), under Section 38 of the Drugs and Cosmetics Act, 1940:—

- (1) G.S.R. 153 (E), dated the 26th February, 2019, publishing the Drugs and Cosmetics (Fourth Amendment) Rules, 2019.
- (2) G.S.R. 186 (E), dated the 7th March, 2019, publishing the Drugs and Cosmetics (Fifth Amendment) Rules, 2019.
- (3) G.S.R. 205 (E), dated the 8th March, 2019, publishing the Drugs and Cosmetics (Sixth Amendment) Rules, 2019.
- (4) G.S.R. 213 (E), dated the 11th March, 2019, publishing the Drugs and Cosmetics (Seventh Amendment) Rules, 2019.
- (5) G.S.R. 224 (E), dated the 19th March, 2019, publishing the Medical Devices (Second Amendment) Rules, 2019.
- (6) G.S.R. 227 (E), dated the 19th March, 2019, publishing the New Drugs and Clinical Trials Rules, 2019.
- (7) G.S.R. 318 (E), dated the 22nd April, 2019, publishing the Medical Devices (Third Amendment) Rules, 2019.

[Placed in Library. See No. L.T. 674/17/19]

- II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (a) Thirty-fifth Annual Report and Accounts of the HSCC (India) Limited, NOIDA, Uttar Pradesh, [a subsidiary of NBCC (India) Limited], for

the year 2017-18, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 673/17/19]

I. Notification of the Ministry of Social Justice and Empowerment

II. Annual Reports and Accounts of Shree Ramana Maharishi Academy for Blind; Social Welfare Centre; Devnar Foundatio for the Blind, Manasika Vikasa Kendran, Uma Education of and Technical Society, Sneha Society for rural recounstruction and related papers

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री कृष्ण पाल): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. A copy (in English and Hindi) of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities), Notification No. G.S.R. 209 (E), dated the 11th March, 2019, publishing the Rights of Persons with Disabilities (Amendment) Rules, 2019, under sub-section (3) of Section 100 of the Rights of Persons with Disabilities Act, 2016, along with Explanatory Note.

[Placed in Library. See No. L.T. 603/17/19]

II. A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the Shree Ramana Maharishi Academy for the Blind, Bengaluru, Karnataka, for the year 2010-11, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Academy.

(c) Statement giving reasons for the delay in laying the papers mentioned at (i) (a) above. [Placed in Library. See No. L.T. 679/17/19]

(ii) (a) Annual Report and Accounts of the Social Welfare Centre, Thrissur, Kerala, for the year 2010-11, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

(c) Statement giving reasons for the delay in laying the papers mentioned at (ii) (a) above. [Placed in Library. See No. L.T. 731/17/19]